

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001

☎: 011-23353503/23753923

Ref: Petition No. 226/GT/2014

Dated: 30th December, 2014

To,

Chief Engineer (Commercial),
NHPC Limited,
NHPC Office Complex,
Sector-33, Faridabad,
Haryana – 121003.

Sir,

Sub: Approval of tariff of Tanakpur Hydro Electric Project (94.2 MW) of NHPC for the period 2009-14 (Truing Up) & Approval of tariff for the period 2014-19.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **16.1.2015**:

Additional capitalization claimed for 2012-13				
Sl.	Item	Asset	Amount (in Lakh)	Information sought
1.	B-1 (P-35)	Digital Automatic Voltage Regulator (DAVR)	127.49	i) As per petition, ₹48.13 lakh have been de-capitalized in books during the year 2012-13 against replacement of 2 nd DAVR. Clarification as to whether this de-capitalized value represents the gross value of the old asset or represents the gross value of new DAVR de-capitalized & shifted to O&M. ii) Breakup of cost between 2 nd & 3 rd DAVR totaling to an amount of ₹127.49 lakh capitalized and claimed during 2012-13. Clarification for the variation in the cost of 2 nd & 3 rd DAVR to be submitted.

2.	F(1-0) (P-57)	Capital Assets	356.10	An amount of ₹356.10 lakh has been capitalized and claimed on account of inter unit transfer of assets such as land, roads & Bridges, Building and water supply system from Dhauliganga HEP to Tanakpur HEP. However, same amount of ₹356.10 lakh has been de-capitalized in the books of Dhauliganga in your petition No. 231/GT/2014 for the purpose of "Shifting of L.O at Lucknow" to Tanakpur HEP. In view of the fact that assets mentioned are not physically transferable, clarification as to how capitalization of expenditure pertaining to Liaison Office situated in Lucknow finds mention in the books of Tanakpur HEP to be submitted.
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2. Editable soft copy of the clarification/additional information shall be furnished. Further action in this matter will be taken on receipt of the above information/clarification.

Sd/-

(Kamal Kishor)
Asstt. Chief (Legal)